WP-9698-2025

1

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

WP No. 9698 of 2025

(M/S HOTEL UMA RESIDENCY UMA CHARAN GUPTA CHANAKYAPURI REWA ROAD \s STATE OF MADHYA PRADESH IN OBC RESERVATION MATTERS AND OTHERS)

Dated: <u>16-04-2025</u>

Shri Teerthesh Bharilya - Advocate for petitioner.

- 1. Heard on I.A. No.6231/2025, an application for rectification of the order dated 01.04.2025.
- 2. The present writ petition was finally disposed of vide order dated 01.04.2025. However, while updating the cause title, the name of petitioner and respondent No.1 has inadvertently been recorded as "M/S HOTEL UMA RESIDENCY UMA CHARAN GUPTA CHANAKYAPURI REWA ROAD Vs STATE OF MADHYA PRADESH IN OBC RESERVATION MATTERS AND OTHERS" instead of "M/s Hotel UMA Residency through its partner Anil Agrahari Vs. State of M.P., Mineral Resources Department and others".
- 3. From a perusal of the memo of writ petition, it is evident that the petitioner has mentioned as "M/s Hotel UMA Residency through its partner Anil Agrahari Vs. State of M.P., Mineral Resources Department and others", but during the process of updating the case title, the above-mentioned incorrect description was entered.
 - 4. Accordingly, I.A. No.6231/2025 is allowed.
- 5. It is directed that in the order dated 01.04.2025, the name of petitioner and respondent shall be read as ""M/s Hotel UMA Residency through its partner Anil Agrahari Vs. State of M.P., Mineral Resources

WP-9698-2025

2

Department and others" in place of "M/S HOTEL UMA RESIDENCY UMA CHARAN GUPTA CHANAKYAPURI REWA ROAD Vs STATE OF MADHYA PRADESH IN OBC RESERVATION MATTERS AND OTHERS".

- 6. The writ petition shall be treated as finally disposed of.
- 7. The remaining part of the order dated 01.04.2025 shall remain unaltered.
 - 8. Let a copy of this order be placed in the file of W.P. No.9698/2025.
- 9. The Registry is directed to correct the cause title in the record of WP No.9698/2025.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

Praveen